BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

OA NO. 407/2025

IN THE MATTER OF:

Mahendra Singh

...Applicant

Vs

State of Haryana & Others

...Respondent

INDEX

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

OA No. 407/2025

IN THE MATTER OF:

Mahendra Singh

...Applicant

Vs

State of Haryana & Others

...Respondent

Report of Joint committee in compliance of Hon'ble NGT order dated 29.08.2025 in OA No. 409/2025

Most Respectfully Showeth:

1. That the above mentioned Original Application pending before this Hon'ble Tribunal and is now fixed for 10.11.2025. The relevant portion of the order dated 29.08.2025 in OA No. 407/2025 is reproduced here for kind perusal:

"

4. Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

5. In view of the averments made in the application, we consider it necessary to have responses of (1) State of Haryana through District Magistrate, Charkhi Dadri, (2) Principal Chief Conservator of Forests (HoFF), Government of Haryana (3) Divisional Forest Officer, Charkhi Dadri and (4) Haryana Pollution Control Board through its Member Secretary, who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within one month.

6. In view of the environmental questions involved in the case, we also consider it necessary that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representative of HSPCB, and District Magistrate, Charkhi Dadri and direct the same to

meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The HSPCB will be the nodal agency for coordination and compliance.

7. Report of the Joint Committee may be filed by HSPCB within one month.

8. List on 10.11.2025 for further consideration.

9. A copy of this order may be sent to Member Secretary, HSPCB and District Magistrate, Charkhi Dadri by email for requisite compliance."

2. That in compliance with the Hon'ble NGT order dated 29.08.2025, a Joint Committee comprising Sh. Ashish Sangwan, Sub-Divisional Magistrate, Badhra (Representative of the District Magistrate, Charkhi Dadri) and Sh. Sachin Yadav, Assistant Environmental Engineer, HSPCB (Representative of the Haryana State Pollution Control Board), inspected the complaint site on 28.10.2025. The inspection was carried out in the presence of Sh. Mahendra Singh (Complainant), local villagers of Village Kadma, Sh. Aditya (Representative, Block Development & Panchayat Office, Jhojhu, Charkhi Dadri), Sh. Komal Kumar (Mining Inspector, Mining Department, Charkhi Dadri), and Sh. Ravinder Singh (Range Forest Officer, Badhra).

A copy of the inspection report dated 28.10.2025 is annexed herewith as **Annexure-R/1.**

3. That during inspection it was observed by Sh. Komal Kumar, Mining Inspector (Representative of Mining Department, Charkhi Dadri) that:-

I. No fresh illegal mining of ordinary clay on a commercial scale was found at the inspected site presently. The excavation seemed old, as small plants and shrubs had naturally grown over the area.

II. The excavation of ordinary clay, as reported, appeared to have been carried out manually and in a limited manner for personal bona fide use in old times.

III. Transportation of the excavated material was done using local and traditional means (camel cart), indicating non-commercial intent.

IV. No evidence of stone excavation was found during inspection.

Accordingly, the activity observed at the site does not fall within the purview of illegal mining. A copy of the Report of the Mining Inspector is attached as **Annexure–R/2.**

4. That during inspection, it was observed by Sh. Ravinder Singh, Range Forest Officer, Badhra, who also submitted a written report stating that the complainant's allegation regarding tree cutting had already been verified earlier on 24.02.2025 and again on 24.06.2025, and no tree cutting was found at the site.During these inspections, it was observed that certain trees were foundbroken and fallen, which appeared to have fallennaturally due to storm and high winds, as also confirmed by the local villagers. Thestumps of the fallen trees appeared old and dry, indicating that they were not freshly cut. The villagers further informed that thefallen trees were collected and used by poor local residents as firewood. A copy of thereport submitted by the Range Forest Officer, Badhra, is annexed herewith as **Annexure–R/3.**

5. That during inspection, a written statement of Sh. Mahendra Singh (Complainant) was also recorded. He stated that the soil was excavated from Panchayat land in village Kadma using camel carts. A copy of his written statement is attached as **Annexure–R/4.**

6. That during inspection, a written statement of more than 25 local villagers was also recorded during inspection. Copy of the statement of local villagers is attached as **Annexure–R/5.**

7. That based on the inspection findings and statements recorded, the Joint Committee concluded that:

I. No fresh illegal mining of ordinary clay on a commercial scale was found at the inspected site presently. The excavation seemed old, as small plants and shrubs had naturally grown over the area.

II. The excavation of ordinary clay, as reported, appeared to have been carried out manually and in a limited manner for personal bona fide use in old times.

III. Transportation of the excavated material was done using local and traditional means (camel cart), indicating non-commercial intent.

IV. No evidence of stone excavation was found during inspection.

V. It was observed that some trees had fallen naturally due to storms and high winds, and the old, dry stumps indicated no recent cutting.

Photographs taken by the Joint Committee during the inspection dated 28.10.2025 are attached as **Annexure–R/6**.

8. In view of the above submissions, it is respectfully submitted that the answering respondent has taken all sincere steps in compliance with the directions of this Hon'ble Tribunal. Therefore, it is prayed that the present Original Application may kindly be dismissed qua respondent. The answering respondent undertakes to abide by and comply with any further directions passed by this Hon'ble Tribunal.

In view of submissions made herein above, it is humbly prayed to dismiss present original application. Answering respondent undertakes to comply with the directions passed by this Hon'ble Tribunal.

Date: 07.11.2025
Place: Charkhi Dadri

Regional Officer,
Haryana State Pollution Control Board,
Charkhi Dadri

District Magistrate,
Charkhi Dadri

INSPECTION REPORT

In compliance with the Hon'ble National Green Tribunal Order dated 29.08.2025
In the matter of O.A. No. 407/2025 titled Mahendra Singh vs State of Haryana & Others

1. Constitution of Joint Committee

In compliance with the Hon'ble NGT order dated 29.08.2025, a Joint Committee comprising the following officers inspected the site related to the complaint on 28.10.2025:

1. Sh. Ashish Sangwan, Sub-Divisional Magistrate, Badhra (Representative of District Magistrate , Charkhi Dadri)

2. Sh. Sachin Yadav, Assistant Environmental Engineer, HSPCB (Representative of Haryana State Pollution Control Board)

The inspection was conducted in the presence of:

- Sh. Mahendra Singh (Complainant)
- Local villagers of Kadma village
- Sh. Aditya, Block Development & Panchayat Office, Jhojhu, Charkhi Dadri
- Sh. Komal Kumar, Mining Inspector, Mining Department, Charkhi Dadri
- Sh. Ravinder Singh, Range Forest Officer, Badhra

2. Observations of the Mining Department

During inspection on 28.10.2025 , it was observed by Sh. Komal Kumar, Mining Inspector (Representative of the Mining Department, Charkhi Dadri) that:

(i) No fresh illegal mining of ordinary clay on a commercial scale was found at the inspected site presently. The excavation seemed old, as small plants and shrubs had naturally grown over the area.
(ii) The excavation of ordinary clay, as reported, appeared to have been carried out manually and in a limited manner for personal bona fide use in old times.
(iii) Transportation of the excavated material was done using local and traditional means (camel cart), indicating non-commercial intent.
(iv) No evidence of stone excavation was found during inspection.

3. Observations of the Forest Department

During inspection, Sh. Ravinder Singh, Range Forest Officer, Badhra, submitted a written report stating that the complainant's allegation regarding tree cutting had already been verified earlier on 24.02.2025 and 24.06.2025, and no tree cutting was found at the site. Statements of local villagers were also recorded confirming this fact. A copy of the report of the Range Forest Officer, Badhra, is attached as **Annexure–R/1**.

4. Statement of the Complainant

During inspection, a written statement of Sh. Mahendra Singh (Complainant) was also recorded. He stated that the soil was excavated from Panchayat land in village Kadma by local villagers using camel carts. A copy of his written statement is attached as **Annexure–R/2**.

5. Statements of Local Villagers

Written statements of more than 25 local villagers were also recorded during inspection. They confirmed that no illegal mining or tree cutting activity had taken place in the area and that the complaint submitted by Sh. Mahendra Singh was baseless and devoid of facts. Copy of the statement of local villagers is attached as **Annexure–R/3**.

6. Conclusion of the Joint Committee

Based on the inspection findings and statements recorded, the Joint Committee concluded that:

(i) No fresh illegal mining of ordinary clay on a commercial scale was found at the inspected site presently. The excavation seemed old, as small plants and shrubs had naturally grown over the area.

(ii) No evidence of stone excavation was found during the inspection.

(iii) The excavation of ordinary clay, as reported, appeared to have been carried out manually and in a limited manner for personal bona fide use in old times.

(iv) Transportation of the excavated material was done using local and traditional means (camel cart), indicating non-commercial intent

(v) It was observed that some trees had fallen naturally due to storms and high winds, and the old, dry stumps indicated no recent cutting.

Photographs taken by the Joint Committee during the inspection dated 28.10.2025 are attached as **Annexure–R/4**.

Photographs taken by the Joint Committee during the inspection are attached as **Annexure–R/5**.

7. Annexures

Sr. No.	Particulars	Annexure No.
1	Report of Range Forest Officer, Badhra	R/1
2	Written statement of Complainant (Sh. Mahendra Singh)	R/2
3	Statement of local villagers	R/3
4	Photographs taken during inspection	R/4

(Sh. Ashish Sangwan)
Sub-Divisional Magistrate, Badhra
(Representative of District Magistrate, Charkhi Dadri)

(Sh. Sachin Yadav)
A E E, HSPCB, Charkhi Dadri

(Representative of HSPCB)

INSPECTION REPORT

Date of Inspection: 28.10.2025
Conducted by: Komal Kumar, Mining Inspector, Mines & Geology Department, Charkhi Dadri
Reference: In compliance with the order of Hon'ble National Green Tribunal (Principal Bench, New Delhi) dated 29.08.2025 in OA No. 407/2025 titled *Mahender Singh Vs. State of Haryana & Ors.*

1. Background

In pursuance of the directions of the Hon'ble National Green Tribunal (Principal Bench, New Delhi) issued vide order dated 29.08.2025 in OA No. 407/2025 titled *Mahender Singh Vs. State of Haryana and Others*, Worthy Deputy Commissioner, Chrakhi Dadri with recommendation of the Regional Officer, Haryana State Pollution Control Board (HSPCB), Charkhi Dadri, constituted a joint inspection team comprising officials from the Mines & Geology Department, Forest Department, Pollution Department, and Block Development and Panchayat Officer, Jhojhu Kalan, under the Chairmanship of the Sub-Divisional Magistrate, Badhra. The objective of the inspection was to verify the allegations regarding illegal excavation of stone and ordinary clay in the revenue estate of **Village Kadma**, District Charkhi Dadri.

2. Inspection Team

The inspection was carried out on **28.10.2025** by the following officers:

- **Chairmanship:** Sh. Ashish Sangwan, Sub-Divisional Magistrate, Badhra.
- **Block Development and Panchayat Officer**, Jhojhu Kalan.
- **Komal Kumar**, Mining Inspector, Mines & Geology Department, Charkhi Dadri.
- Officials of the **Forest Department.**
- Officials of the **Pollution Department.**

3. Site Visit & Observations

During the inspection, the complainant **Sh. Mahender**, son of **Sh. Jile Singh**, was called to the site. He was apprised of the purpose of the visit and identified the locations where alleged excavation of ordinary clay and stone had been carried out.

- The complainant stated that excavation of **ordinary clay** was done manually using hand-operated tools such as *Kassi* and *Fawda*, and the material was locally transported using *Unt-Gadi* (camel cart).
- The area indicated by the complainant for **stone excavation** was also inspected. It was found that **no excavation of stone** had been carried out; only small stones and gravel were found scattered on the surface..

4. Findings

Based on the field observations and statements of the complainant and officials present, the following points are concluded:

I. No fresh illegal mining of ordinary clay on a commercial scale was found at the inspected site presently. The excavation seemed old, as small plants and shrubs had naturally grown over the area.
II. The excavation of ordinary clay, as reported, appeared to have been carried out manually and in a limited manner for personal bona fide use in old times.
III. Transportation of the excavated material was done using local and traditional means (camel cart), indicating non-commercial intent.
IV. No evidence of stone excavation was found during inspection.

It is submitted that the said site pertains to an old excavation where lifting of soil had reportedly taken place in old times . At present, no such activity is being carried out at the site. There is no evidence of any ongoing illegal mining or soil lifting. Furthermore, natural vegetation and plantation have overgrown in the area, and no fresh signs or indications of any illegal activity have been observed.

Mining Inspector,
O/o Mining Officer,
Mines & Geology Department,
Charkhi Dadri.

FOREST DEPARTMENT GOVT. OF HARYANA

O/o Range Forest Officer, Badhra
Loharu Road, Badhra Tel. No. 01252-253060, E-mail:-rfobadhra/gmail.com

कमांक : 536 दिनांक: 29/10/2025

सेवा में,

वन मण्डल अधिकारी,

चरखी दादरी।

विषय : Regarding site visit in compliance with the Hon'ble National green Tribunal (Principal Bench, New Delhi) order dated 29.08.2025 in O.A. No. 407/2025 titled Mahendra Singh vs State of Haryana & Ors.

---*******---

उपरोक्त विषय के सम्बंध में आपको अवगत करवाया जाता है कि दिनांक 24.02.2025 को शिकायतकर्ता द्वारा हरे पेड़ काटने की शिकायत कि गई थी। शिकायत की जांच पडताल करने हेतू निम्न हस्ताक्षरी ने श्री अमित कुमार व0द0 इंचार्ज कादमा ब्लॉक को मौका निरीक्षण हेतू भेजा। श्री अमित कुमार व0द0 ने शिकायतकर्ता को साथ लेकर मौका निरीक्षण किया गया। मौका निरीक्षण उपरान्त व0द0 द्वारा रिपोर्ट में 28 वृक्षों के टूटे हुए टूण्ड व पुरानी मुढ़ढीया मिली जो कि प्राकृतिक आपदाओ आंधी तुफान से टूटे हुए प्रतीत होते है। जिन वृक्षों के टूण्ड व मुढढीया प्राप्त हुई वे भिन्न–2 जगह मिले है। वे काफी पुरानी प्रतीत हो रही है। ग्रामीणो ने बताया कि आंधी तुफान में गिरे हुए सूखे पेड़ो को गॉव के गरीब तबके द्वारा ईंधन के लिए उठा कर ले गए।

इसके बाद दिनांक 24.06.2025 को निम्न हस्ताक्षरी द्वारा गॉव के मौजिज व्यक्तियों को साथ लेकर मौका निरीक्षण किया गया। जिसमें ग्रामीणों द्वारा बताया गया कि कादमा पहाड़ में हरे वृक्षों की कोई कटाई नहीं हुई है। ग्रामीणों के ब्यान साथ सलंग्न है।

इस मामले के बारे में उपायुक्त च0 दादरी द्वारा गठित कमेटी द्वारा दिनांक 28.10.2025 को मौका निरीक्षण किया गया। मौका निरीक्षण में उक्त तथ्य ही पाये गये। जिसकी रिपोर्ट आपकी सेवा में आगामी एवं आवश्यक कार्यवाही हेतू प्रेषित है।

वन राजिक अधिकारी,
बाढड़ा

सेवामें,

श्रीमान वन रक्षक अधिकारी

बाढड़ा।

विषय:- काढमा पहाड़ से हरे पेड़ काटने बारे महेन्द्र पुत्र श्री जिले सिंह की शिकायत बारे।

श्रीमान जी,

सविनय निवेदन किया जाता है कि गाँव- काढमा में सरपंच श्रीमति-चान्दपति की शिकायत हरे पेड़ काटने बारे पहाड़ से महेन्द्र पु. श्री जिले सिंह काढमा निवासी ने शिकायत की थी। इस शिकायत बारे गाँव के मौजिज व्यक्ति मौके पर जंगल में पहाड़ में देखने के लिए यहाँ आए तथा पूरी तरह से पहाड़ के जंगल का सब जगह अच्छी प्रकार से निरीक्षण किया। यहाँ पर किसी तरह का कोई भी हरा पेड़ नहीं काटा गया है। महेन्द्र पु. श्री जिले सिंह द्वारा दी गई दरखास्त सरासर झूठी है।

अत: आपसे निवेदन किया जाता है कि गाँव-काढमा के पहाड़-जोहड़ से कोई भी हरा पेड़ सरपंच, ग्राम पंचायत काढमा ने नहीं कटवाया है यहाँ पर कोई भी हरा पेड़ नहीं काटा गया है। इन पर लगाई गई दरखास्त निराधार झूठी है।

आपकी अति कृपा होगी।

प्रार्थीगण:-

समस्त ग्राम वासी

काढमा

दिनांक:- 24-06-2025.

Indrajit Sharma 24/06/25

Balwan E K

Rajbir Ex Sarpanch Kadma

पंचायतदार सोमवीर सिंह, काढमा

Ravinder Panch

Neelam

मुकेश पंच

जिला पार्षद
वार्ड नं. 9
चरखी दादरी

कर्ण सिंह

भूप सिंह

Dharmender

Powered by NoteCam
Time: T 2025-06-24, 10:49 AM
Time zone: +05
Note: kadma pahad

Time: T 2025-06-24, 10:50 AM
Time zone: +05
Note: kadma pahad

Latitude: 28°26'21"N
Longitude: 76°3'14"E
GPSTime: T 2025-06-24, 10:51 AM
Time zone: +05
Note: kadma pahad

48

व्यथितता

मैं व्यथित हूँ कि मैं महेन्द्र पुत्र [illegible] निवासी कोदमा द्वारा ग्राम पंचायत कोदमा की जमीन से मिट्टी उठाने और हिमायत दि गई थी जिसके आज दिनांक 28/10/2025 को विभाग द्वारा निरीक्षण किया गया जिसमे ग्राम पंचायत के जो मिट्टी उठाई जाती है तो उँगाडीया द्वारा कस्सी (फावड़ा) का उपयोग करके उठाई गई पाई गई।

महेन्द्र पुत्र [illegible]
निवासी कोदमा
मोबा नं 9992475408

कोमल कुमार
खनन निरीक्षक
खान एवं भू विज्ञान विभाग
पन्ना दादरी

हम ग्रामवासी गांव-कारखा निवासी बयान करते हैं कि गांव-कारखा के वर्तमान सरपंच श्रीमति चान्दपति के खिलाफ महेन्द्र सिंह S/o श्री जिलेसिंह गांव-कारखा निवासी ने पहाड़ व जोहड़ से हरे पेड़ कटवाने, पत्थर खुदवाने तथा मिट्टी खुदवाने की दरख्वास्त जो लगाई है उस दरख्वास्त के बारे में देखने के लिए समस्त ग्रामवासी जो यहां पर जोहड़ व पहाड़ में मौके पर उपस्थित हैं और सभी सर्वसम्मति से बयान करते हैं कि गांव में कहीं भी जंगल में पहाड़-जोहड़ में कोई हरा पेड़, मिट्टी खुदवाने या पत्थर निकलवाने का कोई मतलब ही नहीं है। गांव की सरपंच श्रीमति चान्दपति देवी या सरपंच प्रतिनिधि महेश कुमार ने कहीं भी कोई मिट्टी, पहाड़ से पत्थर खुदवाने या हरे पेड़ कटवाने का कोई कार्य नहीं किया है। समस्त गांव वासी इस बात का हलफनामा भी देने को तैयार हैं कि गांव में कहीं भी या जंगल या पहाड़ में किसी भी जगह कोई पत्थर, मिट्टी व पेड़ नहीं कटवाये या उठवाये गये हैं। शिकायत कर्ता का अपनी निजि घर की लड़ाई (पति पत्नी) की लड़ाई के कारण यह बार-बार यह सरपंच की शिकायत करके सरपंच श्रीमति चान्दपति देवी को परेशान कर रहा है और सभी आरोप सरेआम गलत लगा रहा है। इस बात की बार-बार सभी विभागों में शिकायत करके सभी को गलत परेशान करता है। अब भी इस बात की तहकीकात करने के लिए विभागों के अधिकारी आये, उन्होंने सभी ने इस शिकायत को सरेआम गलत माना है। इसमें कहीं कोई भी शिकायत सही नहीं पाई गई। सभी शिकायत निराधार गलत व झूठी हैं। Sai Dharam Si

Munni Lal

सतबीर शर्मा 9354391221

Rajender

महेश कुमार 2 P (P)

K.Lal 9813993600

9350081411

Baldev 9812738616

ओमबीर 9671617535

Balbir 805-3814931

1 Gurdash 9813399110

(2) रामेश्वर 9813616202

(3) भूपसिंह 9050721151

(4) अनुपम सिंह 9813824299

5 Rajiv Ex Sarpanch 9813687448

6 रणजीत 9813546070

7 नरेश 8930573809

(8) Sunil Kumar 7419282936

9) लक्ष्मण 9813531269

10) Rajkumar. 9813498602

(11) जयभगवान 9991276543

12 Joe la Ram 7088842000

(13) सुरेन्द्र 9813494827

(14) Balbir Singh 8053814931

(15) Ravinder Panch 9991557200

(16) राजकुमार पीठोदार 9813466839

(17) संजय कुमार 9728008500

(18) रामनारायण 9992299653

(19) Indrajit 8930529005

20 हरजीत

21 Shiva 7027518706

22 DEEPAK 8198978979

23 Rahul 8901611727

1 Rahul 99718103..

Ashu 8930428000

51


GPS Map Camera
Charkhi Dadri,Haryana,India
Charkhi Dadri Bypass, Badhra, Charkhi Dadri, Haryana 127312, India


GPS Map Camera
Charkhi Dadri,Haryana,India
School Road, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.436513, Long 76.054995


GPS Map Camera
Charkhi Dadri,Haryana,India
Charkhi Dadri Bypass, Badhra, Charkhi Dadri, Haryana 127312, India
Lat 28.440852, Long 76.025295
10/28/2025 11:59 AM GMT+05:30